

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 68
TO BE ANSWERED ON 2ND FEBRUARY, 2018**

MEDICAL SEATS

68. SHRIMATI RANJAN BEN BHATT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether several private medical colleges have allegedly sold a large number of medical seats, if so, the details thereof;
- (b) whether the Government proposes to take any steps in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): Till date no such complaint about selling medical seats has been received in the Ministry.

With the enactment of IMC (Amendment) Act, 2016, the Government has introduced a common entrance examination viz. National Eligibility cum Entrance Test (NEET) for admission to all medical courses in the country. The Graduate Medical Education Regulations, 1997 and Post Graduate Medical Education Regulations, 2000 have also been amended making provision for common counseling based on the merit obtained in NEET to fill the seats. All the admissions in medical courses are, therefore, made through common counseling based on NEET merit. The Common Counseling for admission to All India Quota Seats, Central Institutions and Deemed Universities is conducted by the DGHS. The Common Counseling for State Quota Seats and Private Medical Colleges including those run by Religious and Linguistic Minorities affiliated to State Universities is conducted by the respective State Government or its designated authority.

.....